

(b) Statement by Government accepting the above Report. [Placed in Library. See No. LT-5947/83].

I. Export of Pressure cookers (Inspection) Rules 1983

II. Export of PVC leather cloth (Quality Control and Inspection) Amendment Rules, 1983.

III. Export of Vinyl Film and sheeting (Quality control and Inspection) Amendment Rules, 1983.

IV. Export of canned Fish and Fishery Products (Quality control and Inspection) Rules, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI-MATI RAM DULARI SINHA) Sir, I beg to lay on the Table, under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1983, a copy each (in English and Hindi) of the following Notifications of the Ministry of Commerce:—

(i) S.O. No. 73, dated the 1st January, 1983, publishing the Export of Pressure Cookers (Inspection) Rules, 1983

(ii) S.O. No. 252, dated the 8th January, 1983, publishing the Export of PVC Leather Cloth (Quality Control and Inspection) Amendment Rules, 1983.

(iii) S.O. No. 253, dated the 8th January, 1983 publishing the export of Vinyl Film and sheetings (Quality Control and Inspection) Amendment Rules, 1983.

(iv) S.O. No. 863, dated the 12th February, 1983, publishing the Export of Canned Fish and Fishery Products (Quality Control and Inspection) Rules, 1983.

[Placed in Library for (i) to (iv), See No. LT-6002/83]

Accounts (1981-82) of the Central Board for the Prevention and Control of water pollution, New Delhi and related paper.

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINGH): Sir, I beg to lay on the Table, under sub-section (6) of section 40 of the Water (Prevention and Control of Pollution) Act, 1974, a copy (in English and Hindi) of the Annual Accounts of the Central Board for the Prevention and Control of Water Pollution, New Delhi, for the year 1981-82, and the Auditors' Report thereon. [Placed in Library. See No. LT-5956/83].

RE: REGULATION OF QUESTION HOUR

श्री लाल कृष्ण शर्मा (मध्यप्रदेश) :
उपसभापति जी, प्रश्न काल के समय यह जो विवाद खड़ा हुआ है उसके बारे में मुझे एक निवेदन करना है कि आपने क्योंकि इस बात पर बल दिया कि अगर सदन चाहे तो पूरा समय, घंटे भर का एक ही प्रश्न पर लगाया जा सकता है। मैं विनम्रतापूर्वक निवेदन करना चाहूंगा कि आपका यह दायित्व है, आपका कार्य है कि प्रश्न काल संचालित करें, रेगुलेट करें हां यह जरूर है कि सदन की अगर सर्वसम्मति कोई राय है, उस सेंस को लेकर आप किसी एक विशेष प्रश्न को ज्यादा समय देना चाहें तो दे सकते हैं यह जरूर आपका अधिकार है। लेकिन मैं इस मत का हूँ कि प्रश्नोत्तर काल में अधिक से अधिक प्रश्न होना यह सदन के इंटरेस्ट में है, हित में है। कम से कम प्रश्न होना यह सरकार के इंटरेस्ट में है... (व्यवधान) यह मैं किसी एक पक्ष को या दूसरे पक्ष को नहीं कह रहा हूँ। मैं समझता हूँ कि सदन के हित में यह है कि अधिक से अधिक प्रश्न हों।

आज का जहाँ तक प्रसंग है, उसके बारे में मैं यह भी विनम्रतापूर्वक निवेदन करना चाहूंगा कि यह ठीक है कि हममें से हर एक का अपना अपना तरीका होता है, अपना अपना बात करने का